CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 471/TT/2026

Subject	:	Petition for determination of the transmission tariff from the Commercial Operation Date (COD) to 31.3.2029 for the transmission scheme titled "Augmentation of Transformation Capacity at Amargarh (GIS) Sub-station by 1x315 MVA, 400/220 kV ICT (3rd)" (implemented under Regulated Tariff Mechanism).
Petitioner	:	NRSS XXIX Transmission Limited (NRSSXXIX)
Respondents	:	Central Transmission Utility of India Limited (CTUIL) and 24 Others.
Date of Hearing	:	**13.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Mr. Shri Venkatesh, Advocate, NRSSXXIX Shri Ashutosh K. Srivastava, Advocate, NRSSXXIX Shri Mohit Mansharamani, Advocate, NRSSXXIX Ms. Nuha Rahman, Advocate, NRSSXXIX

Record of Proceedings

The matter was heard through a virtual hearing.

2. At the outset, the learned counsel for the Petitioner submitted that the information sought vide the RoP for the hearing dated 9.9.2026 has been filed by the Petitioner vide affidavit dated 6.10.2026. None of the Respondents has filed any reply. Learned counsel further prayed for the grant of interim tariff @ 70% in accordance with Regulation 10(3) of the 2024 Tariff Regulations.

3. None of the Respondents made appearance despite notice.

4. After the hearing, the Commission directed the Respondent(s) to file their respective replies, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

5. The Petitioner to furnish the following information on an affidavit within two weeks with a copy to the Respondents:

(i) As per Regulation 101 of the 2024 Tariff Regulations, the Petitioner is required to procure equipment(s), works and services through a transparent process of competitive bidding. Clarify whether the procurement of the equipment(s), works and services pertaining to the instant Petition was undertaken through competitive bidding. If so, submit the details of the bidding process, including the tender documents, details of bidders, comparative statement of bids received and the letter of award/work order.

(ii) The Petitioner has submitted that no break-up of the estimated cost of ₹8204.00 lakh including IDC of ₹486.00 lakh, approved in Investment Approval, has been prepared. Therefore, the Petitioner has submitted the basis of cost estimation for award of EPC contract of ₹9942.60 lakh (approximately 28.82% higher than the CTUIL estimated cost of ₹7718 lakh (Hard cost) (₹8204.00 lakh-₹486.00 lakh). Submit reasons along with justification and supporting documents, if any.

(iii) Copy of NIT published by the Petitioner in respect of the transmission asset.

(iv) In the revised Form-12, the Petitioner has mentioned the actual start and completion date for the sub-activities under Civil Erection Works. However, it has given the sub-activity nomenclature (along with the start and completion date) as per the original plan. Submit the correct revised Form-12 mentioning the sub-activities under Civil Erection Works along with start and completion date as per original plan.

(v) PERT/ Gantt Chart of Execution.

6. The Petition will be listed for hearing on interim tariff as well as on merits on **10.11.2026.**

By order of the Commission

(T.D. Pant)
Joint Chief (Law)